

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 414 OF 2023

In the matter of:

Avtar Singh &amp; Ors.

.....Applicant

V/S

State of Punjab &amp; Ors.

.....Respondent

Reply in the form of Affidavit by Kulwant Singh, IAS, Deputy  
Commissioner, Ludhiana

It is most respectfully showeth:

1. That undersigned is posted as District Magistrate, Ludhiana and thus filing the reply as Respondent.
2. That Hon'ble National Green Tribunal vide orders dated 15.09.2023 has directed as follows:-

*5."The issue raised by the Applicant directly relates to violation of environmental laws. Having regard to the above, we are of the view that at this stage, it will be proper to form a Joint Committee comprising of Member of the Central Pollution Control Board (CPCB); Secretary, State Pollution Control Board (SPCB), Secretary, Central Ground Water Authority (CGWA) and District Magistrate, Ludhiana. The District Magistrate, Ludhiana will act as a nodal agency. The Joint Committee*

*will carry out spot inspection and ascertain the truthfulness of the allegations made in the original application and also suggest remedial measures and will ensure that fresh water quality of Patiala Feeder Canal is not contaminated.*

6. *Let the report be submitted by the Committee within 8 weeks by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."*
3. It is humbly submitted that a Joint Committee comprising of Member of the Central Pollution Control Board ,Central Ground Water Authority, Environmental Engineer on behalf of Punjab State Pollution Control Board Mandi Gobindgarh, Executive officer, on behalf of Municipal Corporation Khanna and Sub Divisional Magistrate Payal on behalf of undersigned had visited the site has submitted interim report through Office of Sub Divisional Magistrate, Payal vide letter No. 1057/MC dated 06.12.2023 and requested for a time period of one month in submitting the final factual and status report.**(Attached at Annexure-A)**.

It is, therefore, prayed that a time period of one month in Original Application No. 414 of 2023 may kindly be granted for submitting the final factual and status report before the Hon'ble Tribunal in compliance to order dated 15.09.2023. That any instruction passed by this Hon'ble Tribunal to the undersigned shall be complied with in letter and spirit.

**Submitted by**



(Kulwant Singh, IAS)

District Magistrate, Ludhiana

**Verification:-**

Verified that the contents of para no.1 to 3 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 07.12.2023

Place:- LUDHIANA



(Kulwant Singh, IAS)

District Magistrate, Ludhiana

Office of The Sub Divisional Magistrate, Payal (Ludhiana)

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To,

Deputy Commissioner,  
Ludhiana.

No. 1057/MC      Date: 06/12/2023

Subject-      **Regarding order passed by Hon'ble NGT Original Application No.414/2023 Avtar Singh & others V/s State of Punjab & others.**

Reference-      This office Letter No. 948/MC dated 17/10/2023.

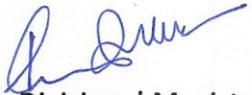
With reference to above, it is intimated that the Hon'ble National Green Tribunal took cognizance of the above mentioned case and passed an order dated 15.09.2023, thereby constituting a Joint Committee comprising of Member of the Central Pollution Control Board ,Central Ground Water Authority, Environmental Engineer on behalf of Punjab State Pollution Control Board Mandi Gobindgarh, Executive officer, on behalf of Municipal Corporation Khanna, and undersigned on behalf of the Deputy Commissioner Ludhiana.

In compliance of the directions of the Deputy Commissioner Ludhiana vide letter no.17174 dated 03.10.2023,henceforth a meeting with all departments was conducted at the Sub Division Level at Payal followed by the visit at the site. The reports have been received from all the concerned departments. However, the reports are being scrutinized by the committee after which another visit of the site shall be conducted and a conclusive report prepared by the committee of officers.

The above mentioned case is listed before the Hon'ble Tribunal for submission of report of the Joint Committee on 08.12.2023. In view of above, it is requested to give us the time period of one month for submitting the final factual and status report before the Hon'ble Tribunal in compliance of the order dated 15.09.2023, please.

  
Executive officer  
Municipal Council Khanna

  
for Environmental Engineer  
Punjab Pollution Control Board  
Mandi gobindgarh

  
Sub Divisional Magistrate  
Payal.